

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 1865  
TO BE ANSWERED ON 17.03.2022**

**BENEFITS OF E-SHRAM PORTAL**

**1865. SHRI MD. NADIMUL HAQUE:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) the benefits envisaged to be obtained by workers through registering on e-Shram portal;**
- (b) whether it is a fact that employers' details are not collected along with employee on e-Shram portal;**
- (c) the steps adopted by Government to ensure accountability of the employer in the absence of their details on e-Shram portal;**
- (d) whether it is a fact that there is no mechanism currently in place to ensure the enforcement of labour laws to protect the rights of unorganised workers presently; and**
- (e) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) to (c):** The eShram portal is a database of unorganised workers and not that of employers. The unorganised workers can register themselves online on eShram portal or through Common Service Centres (CSC)/ State Seva Kendras (SSKs). All eligible Unorganised Workers registering on eShram portal are entitled to get benefit of an accidental insurance cover of Rs. 2.0 Lakh for a year free of cost through Pradhan Mantri Suraksha Bima Yojana (PMSBY). The registered workers on eShram are also entitled to take benefit of Pradhan Mantri Shramyogi Mandhan (PM-SYM) pension scheme.

**(d) & (e):** The organization of the Chief Labour Commissioner (Central) (CLC) also known as Central Industrial Relations Machinery is an apex organization in the country responsible for maintaining harmonious industrial relations mainly in the sphere of Central Government. The inspections of the establishments including unorganised workers in Central Sphere are conducted under the provisions of The Minimum wages Act, 1948 and The Payment of Wages Act, 1936 by the CLC (C) organisation.

\*\*\*\*\*